

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 42 of 1999

in

O.A. No. 2561 of 1997

New Delhi, dated this the 16th December, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Shyam Lal,
S/o Shri Deen Dayal,
R/o J-2/109-B, DDA Flats, Kalkaji,
New Delhi. Applicant

(By Advocate: Shri A.K. Behera proxy
counsel for Shri S.K. Gupta)

Versus

1. Shri Umesh Saigal,
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
New Delhi.

2. Shri S.K. Dheri,
Chief Fire Officer,
Delhi Fire Service,
Connaught Lane,
New Delhi-110001. Respondents

(By Advocate: Shri Amresh Mathur)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Amresh Mathur states that the Tribunal's order dated 24.4.98 in O.A. No. 2561/97 has been complied with and the same is not disputed by Shri A.K. Behera on instructions from applicant's counsel Shri S.K. Gupta. Under the circumstances the C.P. is dismissed. Notices are discharged.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)

Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/